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ITEM NO.42

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4896-4898/2013

(From the judgement and order dated 01/10/2012 in WP No.4400/2011,  
WP No.5181/2012 dated 29/10/2012 in WP No.4400/2011,RP No.308/2012 of The  
HIGH COURT OF BOMBAY AT AURANGABAD)

ALL INDIA COUNCIL FOR TECHNICAL EDU.& AN Petitioner(s)

VERSUS

BHARATIYA GRAMIN PUNARRACHANA SANSTHA'S Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment,  
permission to file additional documents and prayer for interim relief)

WITH

SLP(C) NO. 33910 of 2012

(With appln(s) for directions and with prayer for interim relief and  
office report)

SLP(C) NO. 33911 of 2012

(With prayer for interim relief and office report)

S.L.P.(C)...CC NO. 19865 of 2013

I.A.1 (With appln. for c/delay in filing SLP & office report)

Date: 10/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For the parties

Mr. Venkita Subramoniam T.R.,AOR

Mr. V. Giri,Sr.Adv.

Mr. Shivaji M. Jadhav,AOR

Ms. Divya Sharma,Adv.

Ms. Asha Gopalan Nair,AOR

Mr. Amitesh Kumar,Adv.

Mr. Shashank Shekhar,Adv.

Mr. Gopal Singh,AOR

UPON hearing counsel the Court made the following

O R D E R

Post on a non-miscellaneous day.

Since we have not granted any stay in these special leave  
petitions, the pendency of these special leave petitions would not  
stand in the way of the petitioners in working out their remedy, in  
accordance with law.

|(Narendra Prasad)  
|Court Master

|(Renuka Sadana)  
|Court Master

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